

Scrutiny List

Objection Types	Nature of Case	Remarks
1) Whether the Complaint or Petition comes within the pecuniary and territorial jurisdiction of the court?	Yes No	
2) Whether the cause of action or any part of it arises within the jurisdiction of the court?	Yes No	
3) Whether the valuation for purpose of Court Fee and Jurisdiction is correct? If Not, what is the office objection	Yes No	
4) Prima-facie is there any bar of limitation?	Yes No	
5) Prime-facie is there any bar of limitation? law?	Yes No	
6) The number of Interlocutory applications accompanying the complaint/petition and the provisions invoked in aid of the same ?	Yes No	
7) Number of documents enclosed and their condition or state?	Yes No	
8) Whether the copies of suit documents, duly compared have been produced?	Yes No	
9) Whether the copies of the pleading, in sufficient number for service on the opposite side, accompanied by necessary process fee and duly addressed envelopes, with postage and acknowledgement forms, have been produced?	Yes No	
10) Does the party or Advocate, presenting the papers, desire the case to be immediately called in court for urgent interlocutory	Yes No	

order?

11) Has any caveat been filed in respect of the same matter by any one? Yes No

12) Are all certified copies and other documents sufficiently stamped? Yes No

13) Is leave/Special leave of the Court sought for any particular purposes? Yes No

14) Is there any other bar for registration of the suit or petition? Yes No

15) Signature of Checking Officer Yes No

16) Orders of the Presiding Officer or the Chief Ministerial Officer relating to admission of the plaint(or petition) or granting time for rectification of office objection. Yes No